

NOTICE OF SALE
For and on behalf of Justice (Retd.) R.M. Lodha Committee
(In the matter of PACL Ltd., and other connected matters).
Date of Advertisement: 29th May 2016

This notice of sale is published by and on behalf of Justice (Retd.) R M Lodha Committee (In the matters of PACL Ltd and other connected appeals), a Committee constituted by Securities and Exchange Board of India (SEBI), in compliance with the order dated February 02, 2016 passed by the Hon'ble Supreme Court of India for sale of properties and refund to the investors of PACL Ltd.

PURSUANT to the order dated February 02, 2016 passed by the Hon'ble Supreme Court of India in Civil Appeal No(s).13394/2015 titled PACL Ltd. Vs Securities and Exchange Board of India & other connected matters, r/w order dated April 5, 2016 in CWP (C) No 500 of 2015, offers are invited by and on behalf Justice (Retd.) R M Lodha Committee (In the matter of PACL Ltd.) (Hereinafter referred to as 'Seller') accompanied with interest free Earnest Money Deposit (EMD) through NEFT/RTGS transfer as more specifically advised in the tender documents, with name of beneficiary "SEBI PACL Auction A/c" DESIGNATED ACCOUNT No. 00600350146052, IFSC Code. No. HDFC0000060 at HDFC Bank, Fort, Mumbai. (Caution 5th digit in IFSC code is ZERO) for an amount equivalent to 10% of the reserve price in connection with the sale of the following properties of PACL Ltd/ Group Companies/ Associated Entities, wherein PACL Ltd. has interest directly or indirectly. The sale will be on "As is What is Basis" and "As is Where is Condition" and "Whatever There is Basis" as per the detailed conditions of the tender on no complaint basis.

Please refer to the tender document with detailed Terms and Conditions displayed on the website www.hdfcrealty.com/auctions and on <https://www.eauction.npa-source.com/hdfcrealty>.

DESCRIPTION OF THE PROPERTY, RESERVE PRICE AND E.M.D

Sr. No	Name of the Owner	Description of property	Reserve Price (INR)	EMD (in INR)	Date and time of Auction*	Date and time of Inspection
1.	M/s PACL Ltd.	Freehold commercial office space admeasuring 12,868 sq.ft. saleable area comprising of Unit Nos 702, 702-B,703, 703-A, 704, 705, 705-A, 705-B, 705-C, 706, 706-A, 707, 708, 709, 709-A, 710, 710-A, 711, 712, 713, 714, 715, 716, 717, 718, 719, 720, 721 located in Gopal Das Bhawan building located on Barakhambha Road at Connaught Place, New Delhi – 110 001	26,63,67,000	2,66,36,700	July 5th, 2016 (between 11am to 12pm)	June 09th, 2016 (between 11am to 4pm)
2.	M/s PACL Ltd	Freehold Residential Plot No RZ-D-2 admeasuring 200 sq.yd with existing improvements located at Nangloi Jat Colony, Nihal Vihar, Delhi – 110 041	81,00,000	810,000	July 5th, 2016 (between 11am to 12pm)	June 09th, 2016 (between 11am to 4pm)

The bid shall be minimum of 1% of Reserve Price for the Property and in multiples thereof.

Auction shall be through the process of e-auction facilitated by HRL through its website. Sale shall be by bidding online and subsequent e-auction through website <https://www.eauction.npasource.com/hdfcrealty>. The intending bidders should register for the participation with the e-Auction Service Provider, M/s. NPASource.com, Mumbai, well in advance and get User ID and Password for participating in the bidding and e-Auction after payment of the interest free EMD. The intending bidder should have a valid email id. Bidders can participate in the e-auction from anywhere. The intending bidders is required to i) fill up the application online, ii) upload proof of identification (KYC) viz self attested copy of Voter Id/Passport/Aadhar card etc, iii) copy of address proof without which bid is liable to be rejected, iv) submission of the Pan Card is a must by the participating bidders. In case Pan Card is not available with the bidder, an affidavit stating the reason for not holding a valid Pan card on a stamp paper of Rs.20/- in lieu of Pan Card shall be submitted at the website <https://www.eauction.npasource.com/hdfcrealty> by following the instructions as contained in the tender document.

The intending bidders should make their own independent enquiries regarding the encumbrances, title of property(ies) put on auction and claims/rights/dues, etc. in respect of the property, prior to submitting their EMD/ bid. The auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of the Seller. The property is being sold with all the existing and future encumbrances whether known or unknown to the Seller. The Seller and HRL shall not be responsible in any way for any third party claims/rights/dues, etc., that may exist as of the date of this notice or at any time in the future. The Intending bidders shall inspect the property including the area of the property and satisfy themselves regarding the area, physical nature, condition, extent, etc of the property. Further, the area of the property in the title deeds provided shall prevail over what is presented in this advertisement/Notice of Sale and the same is to be inspected and verified by the Bidders before participating in the e-auction. *Kindly refer the bid document/auction website for details T&C.

EMD Remittance: - The EMD (interest free) shall be payable either through demand draft or pay order in favour of SEBI PACL Auction A/c payable at Mumbai or through NEFT/ RTGS in the following account:

Name of the Payee : SEBI PACL Auction A/c
Account Number : 00600350146052
Type of Account : Current Account
Name of the Bank : HDFC Bank
Branch Name : Fort, Mumbai
IFSC Code : HDFC0000060

Time & Last date for payment of EMD and submission of online bids is 1500 Hours on 27th June, 2016.

Online/ Floor auction sale: As detailed above for each property.

The e-auction shall commence strictly at the Schedule time mentioned hereinabove. Further, the bid shall be in multiples of 1% of Reserve Price for the Property.

Each of the property will be sold in a single lot and shall not be sold below the reserve price.

The inspection of the aforesaid property(ies) will be allowed to the intending purchasers on the dates and times mentioned above by Co-ordinating with **Mr. Ashish Saxena c/o Mr. Rahul Nagar: Email-id:sales@hdfcrealty.com & Ph: 011 - 41596500 or Mr. Abdul Hamid, Mobile No. +918860481185.**

*Auction/Bidding time will initially be for a period of one hour and the closing time of the auction is system controlled. If any market-leading bid (bid higher than the highest at the point in time) is received within the last five minutes of closing time, the bidding time will be extended automatically by five minutes. In case, there is no bid in the extended 5 minutes, the auction shall get closed automatically without any extension. If no incremental bid comes by the end of the designated timing of one hour, then also the auction will close once the designated timing is over.

The successful bidders shall be intimated over email and call for submission of 25% of the bid amount (inclusive of the EMD amount) plus poundage fee @ 1% of the bid amount, if any, immediately on the same day/next day from the day of intimation and the entire balance amount within 15 days from the date of deposit of 25% of the bid amount. All the payments shall be made through DD/RTGS/ NEFT to the above-mentioned Account number, and shall be intimated to HRL: at sales@hdfcrealty.com and SEBI at auctionaccountpac@sebi.gov.in immediately.

In case of default of any payment, within the prescribed period, the EMD deposit shall be forfeited and the defaulting purchaser shall forfeit all claims to the property or the amount deposited. The property shall be resold, after the issue of fresh proclamation of sale.

In case of default of payment of the balance amount, within the prescribed period, the additional 25% of the bid amount and 1% poundage fee collected (inclusive of EMD amount), shall be forfeited and the defaulting purchaser shall forfeit all claims to the property and all the amount deposited. The property shall be resold after the issue of fresh proclamation of the sale.

The Seller has the absolute right to accept or reject any bid or bids without assigning any reasons thereto. The Seller has the absolute right to postpone or cancel the process without assigning any reasons thereto.

The intending bidders are advised to refer to the detailed terms and conditions displayed on the website of HRL at www.hdfcrealty.com/auctions. For any queries at any stage of the e-auction process including site visit, HRL may be contacted and /or Co-ordinate with **Mr. Ashish Saxena: Email-id:sales@hdfcrealty.com & Ph: 011 - 41596500** between 10 AM and 5 PM during the auction process or may contact M/s NPASource.com, Help Line No. +91 079 4005 2320, Help Line Email ID eauctions@npa-source.com / atishya@npasource.com

The sale shall be governed by the directions of the Hon'ble Supreme Court of India in Civil Appeal No. 13394/2015 titled PACL Ltd. Vs Securities and Exchange Board of India & other connected matters, r/w order dated April 5, 2016 in CWP (C) No 500 of 2015 and the applicable provisions of law with the Committee exercising all the rights.

Place: Mumbai
Date: 29th May, 2016

Nodal Officer cum Secretary